

RATIFIED

Minutes of M.No.43/09 held on 20.01.2009 of Norms Committee (NC-I) (DES.I Section)

The meeting No.43/09 of the Norms Committee (NC-I) for the licensing year 2008-2009 was held on 20.01.2009 under the Chairmanship of Shri A. Komu, Joint Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004-2009 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh Gajraj Singh, Sr. D.O.		2306	DHI
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP
3.	Sh. B.D. Ghosh, Jt. I.A.		23063355	M/o Steel, U.B.
4.	Sh. A.K. Mishra, AIA			M/o Steel, U.B.
5.	Sh. K.K. Funda, Asstt. Director			DC(MSME)
6.	Sh. Ramanand Meena, DDG & Convener NC-I	485	23061562 Ext.276	DGFT, U.B.
7.	Sh. Ramavatar Meena, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:65/48/80-ALC2/2007	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/00711/AM08/	RLA File :05/24/040/00003/AM08/	Lic.No/Date:0510202825 23.04.2007	Defer Date: 17.03.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, however decided to await the firm's reply and also advised the technical authority to work out wastage norms based on the available information, to dispose of the case, if possible. If, firm's reply not received up to 12.03.2009 the case will be rejected or decided based on the available information and no further representation will be entertained. The case may be re-listed on 17.03.2009.			

2	Case No.:8/4/80-ALC2/2008	Party Name:ADVANTEC COILS PVT LTD.	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/00160/AM09/	RLA File :05/24/040/00098/AM08/	Lic.No/Date:0510203335	Defer Date:

		04.05.2007	17.03.2009
Decision : The representative of DIPP informed the Committee that they have not received reply of the firm. The Committee therefore handover the firm's reply to the technical authority for examination and submission of comments. The case may be re-listed on 17.03.2009.			

3	Case No.:86/48/80-ALC2/2007	Party Name:ITL INDUSTRIES LTD.,	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/00732/AM08/	RLA File :11/21/040/00023/AM08/	Lic.No/Date:1110015330 07.05.2007	Defer Date: 17.03.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority despite reminder. The Committee, however, decided to issue final reminder to RA & firm to report the status by 12.03.2009 otherwise it will be treated as confirmed that ratification of norms of the subject license is not required and the case will be closed on the part of NC in its next meeting to be held on 17.03.2009.			

4	Case No.:96/48/80-ALC2/2007	Party Name:MAINI PRECISION PRODUCTS P LTD	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/00742/AM08/	RLA File :07/24/040/00099/AM08/	Lic.No/Date:0710051669 16.05.2007	Defer Date: 17.03.2009
	Decision : The committee noted that a sub-committee visited the factory premises to finalise the wastage generated during the manufacturing process. More details are awaited from the party. The case to be decided after receipt of report. The case may be re-listed on 17.03.2009.			

5	Case No.:109/48/80-ALC2/2007	Party Name:TUFF ENGINEERING PVT.LTD.	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/00755/AM08/	RLA File :05/24/040/00147/AM08/	Lic.No/Date:0510204041 24.05.2007	Defer Date: 17.03.2009
	Decision : The DC(MSME) has desired some information vide their U.O. No. 30(305)2008-ME dt. 28.11.2008 as the firm has furnished incomplete reply in response to this office letters. The Committee accordingly decided to ask the firm to furnish the required information/clarification complete in all respect as desired by the technical authority otherwise their case would be rejected. The case may be re-listed on 17.03.2009.			

6	Case No.:117/48/80-ALC2/2007	Party Name:RAJ HAMSA ULTRALIGHTS PVT LTD	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/00763/AM08/	RLA File :07/24/040/00141/AM08/	Lic.No/Date:0710051839 31.05.2007	Defer Date: 17.03.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, however decided to await the firm's reply and also advised the technical authority to work out wastage			

norms based on the available information, to dispose of the case, if possible. If, firm's reply not received up to 12.03.2009 the case will be rejected or decided based on the available information and no further representation will be entertained. The case may be re-listed on 17.03.2009.

7	Case No.:135/48/80-ALC2/2007	Party Name:PSL LTD.	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/00781/AM08/	RLA File :03/95/040/00218/AM08/	Lic.No/Date:0310431750 05.06.2007	Defer Date: 17.03.2009
	Decision : The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handover the firm's reply to the technical authority for examination and submission of comments. The case may be re-listed on 17.03.2009.			

8	Case No.:128/48/80-ALC2/2007	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/00774/AM08/	RLA File :09/24/040/00086/AM08/	Lic.No/Date:0910030460 06.06.2007	Defer Date: 17.03.2009
	Decision : The representative of DIPP informed the Committee that they have not received reply of the firm. The Committee therefore handover the firm's reply to the technical authority for examination and submission of comments. The case may be re-listed on 17.03.2009.			

9	Case No.:140/48/80-ALC2/2007	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/00786/AM08/	RLA File :07/24/040/00174/AM08/	Lic.No/Date:0710052000 14.06.2007	Defer Date: 17.03.2009
	Decision : The committee noted that a sub-committee visited the factory premises to finalise the wastage generated during the manufacturing process. More details are awaited from the party. The case to be decided after receipt of report. The case may be re-listed on 17.03.2009.			

10	Case No.:148/48/80-ALC2/2007	Party Name:AVASARALA TECHNOLOGIES LIMITED,	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case closed
	HQ File :01/80/050/00794/AM08/	RLA File :07/24/040/00191/AM08/	Lic.No/Date:0710052067 19.06.2007	
	Decision : The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required to RA so that the case may be closed on the part of NC. The Regional Authority may take not of the NC decision for information.			

11	Case No.:150/48/80-ALC2/2007	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:43/80-ALC2/2008	Status:Case deferred
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			20.01.2009	
	HQ File :01/80/050/00796/AM08/	RLA File :09/24/040/00104/AM08/	Lic.No/Date:0910030628 21.06.2007	Defer Date: 17.03.2009
	Decision : The representative of DIPP informed the Committee that they have not received reply of the firm. The Committee therefore handover the firm's reply to the technical authority for examination and submission of comments. The case may be re-listed on 17.03.2009.			

12	Case No.:55/36/80-ALC2/2008	Party Name:BANGALORE BIOTECH LABS PVT LTD.,	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/01433/AM09/	RLA File :07/24/040/00249/AM08/	Lic.No/Date:0710052355 05.07.2007	Defer Date: 17.03.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority despite reminder. The Committee, however, decided to issue final reminder to RA & firm to report the status by 12.03.2009 otherwise it will be treated as confirmed that ratification of norms of the subject license is not required and the case will be closed on the part of NC in its next meeting to be held on 17.03.2009.			

13	Case No.:187/48/80-ALC2/2007	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/00833/AM08/	RLA File :09/24/040/00149/AM08/	Lic.No/Date:0910030867 12.07.2007	Defer Date: 17.03.2009
	Decision : The representative of DIPP informed the Committee that they have not received reply of the firm. The Committee therefore handover the firm's reply to the technical authority for examination and submission of comments. The case may be re-listed on 17.03.2009.			

14	Case No.:228/48/80-ALC2/2007	Party Name:PUROLATOR INDIA LTD	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/00874/AM08/	RLA File :05/24/040/00330/AM08/	Lic.No/Date:0510206794 26.07.2007	Defer Date: 17.03.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, however decided to await the firm's reply and also advised the technical authority to work out wastage norms based on the available information, to dispose of the case, if possible. If, firm's reply not received up to 12.03.2009 the case will be rejected or decided based on the available information and no further representation will be entertained. The case may be re-listed on 17.03.2009.			

15	Case No.:60/36/80-ALC2/2008	Party Name:SOND ENGINEERING WORKS	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case reverted back to RA
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HQ File :01/80/050/01438/AM09/	RLA File :12/24/040/00001/AM08/	Lic.No/Date:1210005162 26.07.2007	
Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.			
The Regional Authority may take necessary action accordingly.			

16	Case No.:61/36/80-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01439/AM09/	RLA File :07/24/040/00297/AM08/	Lic.No/Date:0710052586 27.07.2007	
	Decision : The Committee noted that firm’s application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.			
	The Regional Authority may take necessary action accordingly.			

17	Case No.:62/36/80-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01440/AM09/	RLA File :07/24/040/00322/AM08/	Lic.No/Date:0710052692 02.08.2007	
	Decision : The Committee noted that firm’s application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.			
	The Regional Authority may take necessary action accordingly.			

18	Case No.:230/48/80-ALC2/2007	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/00876/AM08/	RLA File :07/24/040/00326/AM08/	Lic.No/Date:0710052703 03.08.2007	Defer Date: 17.03.2009
	Decision : The committee noted that a sub-committee visited the factory premises to finalise the wastage generated during the manufacturing process. More details are awaited from the party. The case to be decided after receipt of report. The case may be re-listed on 17.03.2009.			

19	Case No.:63/36/80-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/01441/AM09/	RLA File :07/24/040/00343/AM08/	Lic.No/Date:0710052772 08.08.2007	Defer Date: 17.03.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority despite reminder. The Committee, however, decided to issue final reminder to RA & firm to report the status by 12.03.2009 otherwise it will be treated as confirmed that ratification of norms of the subject license is not required and the case will be closed on the part of NC in its next meeting to be held on 17.03.2009.			

20	Case No.:249/48/80-ALC2/2007	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/00895/AM08/	RLA File :07/24/040/00354/AM08/	Lic.No/Date:0710052885 14.08.2007	Defer Date: 17.03.2009
	Decision : The committee noted that a sub-committee visited the factory premises to finalise the wastage generated during the manufacturing process. More details are awaited from the party. The case to be decided after receipt of report. The case may be re-listed on 17.03.2009.			

21	Case No.:68/36/80-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01446/AM09/	RLA File :07/24/040/00356/AM08/	Lic.No/Date:0710052880 14.08.2007	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

22	Case No.:69/36/80-ALC2/2008	Party Name:SCORPIO ENGINEERING PVT.LTD.,	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/01447/AM09/	RLA File :07/24/040/00357/AM08/	Lic.No/Date:0710053033 24.08.2007	Defer Date: 17.03.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority in spite of reminder and reply of the firm in response to this office letter calling for certain information is also awaited. The Committee, therefore, decided to remind the RA to forward the 4 set of application and remind the firm to expedite the required information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 17.03.2009.			

23	Case No.:70/36/80-ALC2/2008	Party Name:METSYS ENGINEERING AND CONSULTANCY PVT.LTD,	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01448/AM09/	RLA File :07/21/040/00623/AM08/	Lic.No/Date:0710053056 27.08.2007	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

24	Case No.:274/48/80-ALC2/2007	Party Name:RATHI TRANSPower PVT.LTD.	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/00920/AM08/	RLA File :31/24/040/00190/AM08/	Lic.No/Date:3110030681 06.09.2007	Defer Date: 17.03.2009
	Decision : The representative of DHI informed the Committee that complete details of the subject case is readily not available with them. The Committee therefore handover the case file to the technical authority for examination and submission of comments. The case may be re-listed on 17.03.2009.			

25	Case No.:296/48/80-ALC2/2007	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/00942/AM08/	RLA File :03/95/040/00586/AM08/	Lic.No/Date:0310443655 19.09.2007	Defer Date: 17.03.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 17.03.2009.			

26	Case No.:299/48/80-ALC2/2007	Party Name:DELKOR TECHNIK INDIA PLTD.	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case rejected
	HQ File :01/80/050/00945/AM08/	RLA File :07/24/040/00457/AM08/	Lic.No/Date:0710053565 27.09.2007	
	Decision : The Committee observed that firm has again furnished incomplete reply in response to this office letters calling for certain information. The Committee decided to reject the case on the ground that the firm did not furnish required information which can be co-related with the export product, despite specific reminders. In the absence of specific information sought for, it was not possible to ratify the norms. The Regional Authority may take necessary action accordingly.			

27	Case No.:307/48/80-ALC2/2007	Party Name:FEDDERS LLOYD CORPN LTD	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case approved
	HQ File :01/80/050/00953/AM08/	RLA File :05/24/040/00517/AM08/	Lic.No/Date:0510210266 09.10.2007	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- Word “relevant” may be prefixed and words “ 3.2 mm to 3.5 mm thick” may be suffixed with the description of import item and its quantity may be allowed as 194.29 MT inclusive of 2% wastage . The Regional Authority may take necessary action accordingly.			

28	Case No.:309/48/80-ALC2/2007	Party Name:SUR HENNING PVT. LTD.,	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case approved
	HQ File :01/80/050/00955/AM08/	RLA File :07/24/040/00491/AM08/	Lic.No/Date:0710053736 10.10.2007	
	Decision : The DHI furnished written comments in this case vide their U.O. No.3(49)/2008-TSW(B)/362 dated 12.12.2008. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as applied for by the firm in accordance with their written comments. The Regional Authority may take necessary action accordingly.			

29	Case No.:311/48/80-ALC2/2007	Party Name:AVLIGHT AUTOMOTIVES LTD.	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/00957/AM08/	RLA File :05/24/040/00522/AM08/	Lic.No/Date:0510210471 12.10.2007	Defer Date: 17.03.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, however decided to await the firm’s reply and also advised the technical authority to work out wastage norms based on the available information, to dispose of the case, if possible. If, firm’s reply not received up to 12.03.2009 the case will be rejected or decided based on the available information and no further representation will be entertained. The case may be re-listed on 17.03.2009.			

			Meet No/Date:43/80-ALC2/2008	
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30	Case No.:29/4/80-ALC2/2008	Party Name:THERMAX LTD.,	20.01.2009	Status:Case approved
	HQ File :01/80/050/00181/AM09/	RLA File :31/24/040/00227/AM08/	Lic.No/Date:3110031126 15.10.2007	
	Decision : The DHI furnished written comments in this case vide their U.O. No. 3(65)/2008-TSW(B)/37 dated 16.01.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments. Copy of DHI letter referred to above may be forwarded to RA. The Regional Authority may take necessary action accordingly.			

31	Case No.:82/36/80-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01460/AM09/	RLA File :07/24/040/00524/AM08/	Lic.No/Date:0710053985 22.10.2007	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

32	Case No.:83/36/80-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01461/AM09/	RLA File :07/24/040/00540/AM08/	Lic.No/Date:0710054106 25.10.2007	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

33	Case No.:340/48/80-ALC2/2007	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case rejected
	HQ File :01/80/050/00986/AM08/	RLA File :05/24/040/00588/AM08/	Lic.No/Date:0510211186 26.10.2007	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and			

subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.

The Regional Authority may take necessary action accordingly.

34	Case No.:343/48/80-ALC2/2007	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/00989/AM08/	RLA File :07/24/040/00545/AM08/	Lic.No/Date:0710054263 31.10.2007	Defer Date: 17.03.2009
	Decision : The committee noted that a sub-committee visited the factory premises to finalise the wastage generated during the manufacturing process. More details are awaited from the party. The case to be decided after receipt of report. The case may be re-listed on 17.03.2009.			

35	Case No.:352/48/80-ALC2/2007	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/00998/AM08/	RLA File :07/24/040/00544/AM08/	Lic.No/Date:0710054332 05.11.2007	Defer Date: 17.03.2009
	Decision : The committee noted that a sub-committee visited the factory premises to finalise the wastage generated during the manufacturing process. More details are awaited from the party. The case to be decided after receipt of report. The case may be re-listed on 17.03.2009.			

36	Case No.:30/4/80-ALC2/2008	Party Name:D.D.ENTERPRISES,	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case closed
	HQ File :01/80/050/00182/AM09/	RLA File :31/24/040/00262/AM08/	Lic.No/Date:3110031486 06.11.2007	
	Decision : The Committee noted that firm vide their letter No. DDE/DGFT/ADV/07-08/04 dt. 24.12.2008 reported that subject advance authorization has been cancelled by the RA vide letter dt. 04.01.2008. The Committee accordingly decided to close the case on the part of NC without any examination.			

37	Case No.:362/48/80-ALC2/2007	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/01008/AM08/	RLA File :07/24/040/00569/AM08/	Lic.No/Date:0710054469 13.11.2007	Defer Date: 17.03.2009
	Decision : The committee noted that a sub-committee visited the factory premises to finalise the wastage generated during the manufacturing process. More details are awaited from the party. The case to be decided after receipt of report. The case may be re-listed on 17.03.2009.			

38	Case No.:364/48/80-ALC2/2007	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:43/80-ALC2/2008	Status:Case deferred
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		20.01.2009	
HQ File :01/80/050/01010/AM08/	RLA File :07/24/040/00580/AM08/	Lic.No/Date:0710054547 16.11.2007	Defer Date: 17.03.2009
Decision : The committee noted that a sub-committee visited the factory premises to finalise the wastage generated during the manufacturing process. More details are awaited from the party. The case to be decided after receipt of report. The case may be re-listed on 17.03.2009.			

39	Case No.:31/4/80-ALC2/2008	Party Name:D.D.ENTERPRISES,	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case approved
	HQ File :01/80/050/00183/AM09/	RLA File :31/24/040/00283/AM08/	Lic.No/Date:3110031609 19.11.2007	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net export weight of 3223 Kgs, 2909 Kgs & 2569 Kgs may be specified with the quantities of export products at Sl Nos. 1, 2 & 3 respectively. 2. Quantities of import items at Sl.Nos.1 to 41 may be allowed on net to net basis with accountability clause. 3. Word “Relevant” may be prefixed with the descriptions of import items at S.Nos. 42 & 43 and the same may be allowed as 336 Kgs & 1130 Kgs respectively inclusive of 5 % wastage. The Regional Authority may take necessary action accordingly.			

40	Case No.:16/4/80-ALC2/2008	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case approved
	HQ File :01/80/050/00168/AM09/	RLA File :05/24/040/00667/AM08/	Lic.No/Date:0510212620 27.11.2007	
	Decision : The DHI furnished written comments in this case vide their U.O. No.3(12)/2007-TSW(B)/22 dated 15.01.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- 1. Net weight of export product at Sl.No. 1,2 & 3 may be indicated as 6364 kg., 6363 kg., and 12394 kg. respectively. 2. Import items may be allowed as applied by the firm including 5% wastage. The Regional Authority may take necessary action accordingly.			

41	Case No.:376/48/80-ALC2/2007	Party Name:RATHI TRANSPower PVT.LTD.	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/01022/AM08/	RLA File :31/24/040/00290/AM08/	Lic.No/Date:3110031775 04.12.2007	Defer Date: 17.03.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 17.03.2009.			

42	Case No.:379/48/80-ALC2/2007	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/01025/AM08/	RLA File :03/95/040/00817/AM08/	Lic.No/Date:0310452638 04.12.2007	Defer Date: 17.03.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 17.03.2009.			

43	Case No.:386/48/80-ALC2/2007	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/01032/AM08/	RLA File :03/94/040/00922/AM08/	Lic.No/Date:0310453541 11.12.2007	Defer Date: 17.03.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 17.03.2009.			

44	Case No.:91/36/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/01469/AM09/	RLA File :11/24/040/00042/AM08/	Lic.No/Date:1110016562 17.12.2007	Defer Date: 17.03.2009
	Decision : The representative of DHI present in the meeting informed the committee that same case was also considered by the NC manually vide file No. 01/80/162/1439/AM08/DES-I wherein they desired some information which is not received so far. The Committee therefore decided to close the manual case and merge both the files and ask the firm to furnish the required information/clarification desired by desired through file No. 01/80/162/1439/AM08/DES-I. The case may be re-listed on 17.03.2009.			

45	Case No.:395/48/80-ALC2/2007	Party Name:CHAMUNDA PHARMA MACHINERY PVT. LTD.,	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case rejected
	HQ File :01/80/050/01041/AM08/	RLA File :08/24/040/00115/AM08/	Lic.No/Date:0810069192	

		27.12.2007	
Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.			
The Regional Authority may take necessary action accordingly.			

46	Case No.:399/48/80-ALC2/2007	Party Name:RESHAM ROOSEN INDIA PVT.LTD.	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/01045/AM08/	RLA File :06/24/040/00033/AM08/	Lic.No/Date:0610012742 10.01.2008	Defer Date: 17.03.2009
	Decision : The representative of DIPP informed the Committee that they have not received firm's application. The Committee therefore handover the application to the technical authority for examination and submission of comments. The case may be re-listed on 17.03.2009.			

47	Case No.:30/12/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case approved
	HQ File :01/80/050/00396/AM09/	RLA File :03/95/040/01014/AM08/	Lic.No/Date:0310459450 29.01.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net export weight of 260.13 MT may be specified with the quantity of export product. 2. Word "Relevant" may be prefixed with the descriptions of import items at S.Nos. 1, 2, 4 & 5. 3. Quantity of import item at Sl.No.1 may be allowed as 119700 Kgs. inclusive of 5 % wastage. 4. Quantities of import items at Sl.No.2 & 5 may be allowed as 14214 Kgs. and 21115 Kgs. respectively inclusive of 3 % wastage. 5. Weight of 61.08 MT may be added with the quantity of import item at S.No. 3 and its quantity may be allowed on net to net basis. 6. Weight of 51.24 MT may be specified with the quantity of import item at Sl.No.4 and quantity of this item may be allowed as applied for inclusive of 0.97% wastage. 7. Import of components may be allowed with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.			

48	Case No.:32/4/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS	Meet No/Date:43/80-ALC2/2008	Status:Case deferred
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	LIMITED	20.01.2009	
HQ File :01/80/050/00184/AM09/	RLA File :11/24/040/00059/AM08/	Lic.No/Date:1110016748 04.02.2008	Defer Date: 17.03.2009
Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 17.03.2009.			

49	Case No.:65/12/80-ALC2/2008	Party Name:VULCAN INDUSTRIAL ENGINEERING CO.LTD.	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case approved
	HQ File :01/80/050/00431/AM09/	RLA File :34/24/040/00221/AM08/	Lic.No/Date:3410020853 19.02.2008	
	Decision : The DHI furnished written comments in this case vide their U.O. No.3(42)/2008-TSW(B) dated 05.12.2008. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments. Copy of DHI letter referred to above may be forwarded to RA. The Regional Authority may take necessary action accordingly.			

50	Case No.:21/12/80-ALC2/2008	Party Name:QUADRANT EPP SURLON INDIA LTD.	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/00387/AM09/	RLA File :05/24/040/00886/AM08/	Lic.No/Date:0510216788 21.02.2008	Defer Date: 17.03.2009
	Decision : The Committee observed that the comments called for from C&PC and DC(MSME- Sh. S.K. Sharma, DD(Chem) are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 17.03.2009.			

51	Case No.:9/12/80-ALC2/2008	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00375/AM09/	RLA File :05/24/040/00938/AM08/	Lic.No/Date:0510217779 12.03.2008	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

52	Case No.:66/12/80-ALC2/2008	Party Name:WELSPUN GUJARAT STAHL ROHREN LTD.	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case approved
	HQ File :01/80/050/00432/AM09/	RLA File :34/24/040/00240/AM08/	Lic.No/Date:3410021049 17.03.2008	
	Decision : The Ministry of Steel furnished written comments in this case vide their U.O.No.2(4)/2006-TW dated 28.11.2008. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments. Copy of MOS letter referred to above may be forwarded to RA. The Regional Authority may take necessary action accordingly.			

53	Case No.:70/12/80-ALC2/2008	Party Name:AVASARALA TECHNOLOGIES LIMITED,	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/00436/AM09/	RLA File :07/24/040/00836/AM08/	Lic.No/Date:0710056498 20.03.2008	Defer Date: 17.03.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 17.03.2009.			

54	Case No.:25/12/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/00391/AM09/	RLA File :04/24/040/00408/AM08/	Lic.No/Date:0410094947 01.04.2008	Defer Date: 17.03.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, however decided to await the firm's reply and also advised the technical authority to work out wastage norms based on the available information, to dispose of the case, if possible. If, firm's reply not received up to 12.03.2009 the case will be rejected or decided based on the available information and no further representation will be entertained. The case may be re-listed on 17.03.2009.			

55	Case No.:21/4/80-ALC2/2008	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/00173/AM09/	RLA File :61/24/040/00002/AM09/	Lic.No/Date:6110000158 07.04.2008	Defer Date: 17.03.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain			

information despite reminder. The Committee, however decided to await the firm's reply and also advised the technical authority to work out wastage norms based on the available information, to dispose of the case, if possible. If, firm's reply not received up to 12.03.2009 the case will be rejected or decided based on the available information and no further representation will be entertained. The case may be re-listed on 17.03.2009.

56	Case No.:21/6/80-ALC2/2008	Party Name:ANAND EXPORTS	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case approved
	HQ File :01/80/050/00211/AM09/	RLA File :06/24/040/00002/AM09/	Lic.No/Date:0610013299 24.04.2008	
	Decision : The representative of the DC(MSME) present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization on net to net basis as per GN-4 for the engineering products. The Regional Authority may take necessary action accordingly.			

57	Case No.:2/12/80-ALC2/2008	Party Name:CRISTOPIA ENERGY SYSTEMS(I) PVT.LTD.,	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/00368/AM09/	RLA File :11/24/040/00060/AM08/	Lic.No/Date:1110017227 21.05.2008	Defer Date: 17.03.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, however decided to await the firm's reply and also advised the technical authority to work out wastage norms based on the available information, to dispose of the case, if possible. If, firm's reply not received up to 12.03.2009 the case will be rejected or decided based on the available information and no further representation will be entertained. The case may be re-listed on 17.03.2009.			

58	Case No.:3/12/80-ALC2/2008	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/00369/AM09/	RLA File :13/24/040/00002/AM09/	Lic.No/Date:1310026199 23.05.2008	Defer Date: 17.03.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 17.03.2009.			

59	Case No.:3/20/80-ALC2/2008	Party Name:KHOSLA ENGINEERING PVT LTD	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case approved
	HQ File :01/80/050/00759/AM09/	RLA File :31/24/040/00051/AM09/	Lic.No/Date:3110033868 27.05.2008	

Decision : The DC(MSME) furnished written comments in this case vide their U.O. No.30(306)/2008-ME dated 10.12.2008. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:-

1. Quantity of "Tin Ingots with 99.95% purity" may be allowed as 8.51 MT with 1% wastage.
2. Quantity of "Lead Ingots" may be allowed as 72.50 MT with 1% wastage.

The Regional Authority may take necessary action accordingly.

60	Case No.:89/12/80-ALC2/2008	Party Name:HYDRIL JINDAL INTERNATIONAL PVT. LTD.	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/00455/AM09/	RLA File :05/24/040/00124/AM09/	Lic.No/Date:0510221409 03.06.2008	Defer Date: 17.03.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, however decided to await the firm's reply and also advised the technical authority to work out wastage norms based on the available information, to dispose of the case, if possible. If, firm's reply not received up to 12.03.2009 the case will be rejected or decided based on the available information and no further representation will be entertained. The case may be re-listed on 17.03.2009.			

61	Case No.:90/12/80-ALC2/2008	Party Name:HYDRIL JINDAL INTERNATIONAL PVT. LTD.	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/00456/AM09/	RLA File :05/24/040/00125/AM09/	Lic.No/Date:0510221410 03.06.2008	Defer Date: 17.03.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, however decided to await the firm's reply and also advised the technical authority to work out wastage norms based on the available information, to dispose of the case, if possible. If, firm's reply not received up to 12.03.2009 the case will be rejected or decided based on the available information and no further representation will be entertained. The case may be re-listed on 17.03.2009.			

62	Case No.:91/12/80-ALC2/2008	Party Name:MULTITEX FILTRATION ENGINEERS LTD	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/00457/AM09/	RLA File :05/24/040/00131/AM09/	Lic.No/Date:0510221450 03.06.2008	Defer Date: 17.03.2009
	Decision : The representative of DIPP informed the Committee that they have not received reply of the firm. The Committee therefore handover the firm's reply to the technical authority for examination and submission of comments. The case may be re-listed on 17.03.2009.			

	Case No.:93/12/80-ALC2/2008	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:43/80-ALC2/2008	Status:Case deferred
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63			20.01.2009	
	HQ File :01/80/050/00459/AM09/	RLA File :06/81/040/00002/AM09/	Lic.No/Date:0610013481 04.06.2008	Defer Date: 17.03.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, however decided to await the firm's reply and also advised the technical authority to work out wastage norms based on the available information, to dispose of the case, if possible. If, firm's reply not received up to 12.03.2009 the case will be rejected or decided based on the available information and no further representation will be entertained. The case may be re-listed on 17.03.2009.			

64	Case No.:99/12/80-ALC2/2008	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case approved
	HQ File :01/80/050/00465/AM09/	RLA File :05/24/040/00154/AM09/	Lic.No/Date:0510221746 09.06.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Words "Total Pipe Length 2553 mtrs. (Carbon Steel Seamless Pipes/Tubes: 845 Mtrs. & Stainless Steel Seamless/ERW Pipes/Tubes: 1708 Mtrs)" may be specified with the quantity of export product. 2. Word "relevant" may be prefixed with the description of import items at S.No.1, 2 & 5. 3. Quantity of import item at S.No.1 may be allowed as 58.14 MT (862 Mtrs.) inclusive of 2% wastage. 4. Quantity of import item at S.No.2 may be allowed as 15.5 MT (1742.5Mtrs.) inclusive of 2% wastage. 5. Quantity of import item at S.No.3 may be allowed as 15.2 MT (930 Nos.) on net to net basis. 6. Quantity of import item at S.No.4 may be allowed as 10.75 MT (2040 Nos.) on net to net basis. 7. Quantity of import item at S.No.5 may be allowed as 0.95 MT inclusive of 2% wastage. 8. Quantities of import items at S.No.6 & 7 may be allowed as 1.0 MT each. 9. Import of components may be allowed with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.			

65	Case No.:100/12/80-ALC2/2008	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case approved
	HQ File :01/80/050/00466/AM09/	RLA File :05/24/040/00155/AM09/	Lic.No/Date:0510221747	

Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

1. Words “Total Pipe Length 912 mtrs. (Carbon Steel Seamless Pipes/Tubes: 437 Mtrs. & Stainless Steel Seamless/ERW Pipes/Tubes: 475 Mtrs)” may be specified with the quantity of export product.
2. Word “relevant” may be prefixed with the description of import items at S.No.1, 2 & 5.
3. Quantity of import item at S.No.1 may be allowed as 10.17 MT (445.5 Mtrs.) inclusive of 2% wastage.
4. Quantity of import item at S.No.2 may be allowed as 10.17 MT (484.3 Mtrs.) inclusive of 2% wastage.
5. Quantity of import item at S.No.3 may be allowed as 8.075 MT (950 Nos.) on net to net basis.
6. Quantity of import item at S.No.4 may be allowed as 4.75 MT (1010 Nos.) on net to net basis.
7. Quantity of import item at S.No.5 may be allowed as 0.969 MT inclusive of 2% wastage.
8. Quantities of import items at S.No.6 & 7 may be allowed as 0.341 MT each.
9. Import of components may be allowed with accountability clause.

Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product.

The Regional Authority may take necessary action accordingly.

66	Case No.:20/20/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/00776/AM09/	RLA File :03/94/040/00274/AM09/	Lic.No/Date:0310479265 18.07.2008	Defer Date: 17.03.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 17.03.2009.			

67	Case No.:12/20/80-ALC2/2008	Party Name:ICEM ENGINEERING COMPANY LIMITED,	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/00768/AM09/	RLA File :03/94/040/00307/AM09/	Lic.No/Date:0310479715 22.07.2008	Defer Date: 17.03.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 17.03.2009:- 1. Information in respect of items at S.No.5 & 11 of Standard Deficiency Format, export product wise. 2. Total thickness of clad plate (export product at S.No.1) with thickness of Alloy Steel Plate and Stainless Steel Plate therein.			

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68	Case No.:5/20/80-ALC2/2008	Party Name:MIKROTEK MACHINES LTD.,	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case closed
	HQ File :01/80/050/00761/AM09/	RLA File :07/21/040/00384/AM09/	Lic.No/Date:0710058665 22.07.2008	
	Decision : The Committee noted that RA vide their letter dt. 06.01.2009 informed the subject advance authorization has been issued as per GN – 4 for the engineering products hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			

69	Case No.:6/20/80-ALC2/2008	Party Name:DUCTMASTER INDIA PVT.LTD,	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/00762/AM09/	RLA File :07/24/040/00190/AM09/	Lic.No/Date:0710058666 22.07.2008	Defer Date: 17.03.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, however decided to await the firm's reply and also advised the technical authority to work out wastage norms based on the available information, to dispose of the case, if possible. If, firm's reply not received up to 12.03.2009 the case will be rejected or decided based on the available information and no further representation will be entertained. The case may be re-listed on 17.03.2009.			

70	Case No.:8/20/80-ALC2/2008	Party Name:RAJ HAMSA ULTRALIGHTS PVT LTD	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/00764/AM09/	RLA File :07/24/040/00199/AM09/	Lic.No/Date:0710058674 22.07.2008	Defer Date: 17.03.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, however decided to await the firm's reply and also advised the technical authority to work out wastage norms based on the available information, to dispose of the case, if possible. If, firm's reply not received up to 12.03.2009 the case will be rejected or decided based on the available information and no further representation will be entertained. The case may be re-listed on 17.03.2009.			

71	Case No.:10/20/80-ALC2/2008	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case closed
	HQ File :01/80/050/00766/AM09/	RLA File :61/24/040/00027/AM09/	Lic.No/Date:6110000202 23.07.2008	
	Decision : The Committee noted that RA vide their letter dt. 26.09.2008 informed the subject advance authorization has been issued as per GN – 4 for the engineering products hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part			

of NC without any examination.

72	Case No.:11/20/80-ALC2/2008	Party Name:SUR HENNIG PVT. LTD.,	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/00767/AM09/	RLA File :07/24/040/00202/AM09/	Lic.No/Date:0710058698 23.07.2008	Defer Date: 17.03.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, however decided to await the firm's reply and also advised the technical authority to work out wastage norms based on the available information, to dispose of the case, if possible. If, firm's reply not received up to 12.03.2009 the case will be rejected or decided based on the available information and no further representation will be entertained. The case may be re-listed on 17.03.2009.			

73	Case No.:28/20/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/00784/AM09/	RLA File :03/95/040/00325/AM09/	Lic.No/Date:0310479853 23.07.2008	Defer Date: 17.03.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 17.03.2009.			

74	Case No.:29/20/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/00785/AM09/	RLA File :03/95/040/00277/AM09/	Lic.No/Date:0310479870 23.07.2008	Defer Date: 17.03.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority despite reminder. The Committee, however, decided to issue final reminder to RA & firm to report the status by 12.03.2009 otherwise it will be treated as confirmed that ratification of norms of the subject license is not required and the case will be closed on the part of NC in its next meeting to be held on 17.03.2009.			

75	Case No.:30/20/80-ALC2/2008	Party Name:TEMA INDIA LIMITED	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/00786/AM09/	RLA File :03/95/040/00365/AM09/	Lic.No/Date:0310479885 23.07.2008	Defer Date: 17.03.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, however decided to await the firm's reply and also advised the technical authority to work out wastage			

norms based on the available information, to dispose of the case, if possible. If, firm's reply not received up to 12.03.2009 the case will be rejected or decided based on the available information and no further representation will be entertained. The case may be re-listed on 17.03.2009.

76	Case No.:9/20/80-ALC2/2008	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case approved
	HQ File :01/80/050/00765/AM09/	RLA File :05/24/040/00205/AM09/	Lic.No/Date:0510224279 23.07.2008	
	Decision : The DHI furnished written comments in this case vide their U.O. No. 3(13)/2007-TSW(B) dated 10.12.2008. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments. Copy of DHI letter referred to above may be forwarded to RA. The Regional Authority may take necessary action accordingly.			

77	Case No.:33/20/80-ALC2/2008	Party Name:POLY MEDICURE LTD.	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/00789/AM09/	RLA File :05/24/040/00277/AM09/	Lic.No/Date:0510224457 25.07.2008	Defer Date: 17.03.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 17.03.2009.			

78	Case No.:35/20/80-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00791/AM09/	RLA File :07/24/040/00218/AM09/	Lic.No/Date:0710058732 25.07.2008	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

Case No.:36/20/80-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:43/80-ALC2/2008	Status:Case reverted
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79			20.01.2009	back to RA
	HQ File :01/80/050/00792/AM09/	RLA File :07/24/040/00133/AM09/	Lic.No/Date:0710058733 25.07.2008	
Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.				

80	Case No.:37/20/80-ALC2/2008	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/00793/AM09/	RLA File :31/24/040/00117/AM09/	Lic.No/Date:3110034554 25.07.2008	Defer Date: 17.03.2009
Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 17.03.2009.				

81	Case No.:41/20/80-ALC2/2008	Party Name:SUR HENNIG PVT. LTD.,	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case closed
	HQ File :01/80/050/00797/AM09/	RLA File :07/24/040/00200/AM09/	Lic.No/Date:0710058823 30.07.2008	
Decision : The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required to RA so that the case may be closed on the part of NC. The Regional Authority may take not of the NC decision for information.				

82	Case No.:42/20/80-ALC2/2008	Party Name:SUR HENNIG PVT. LTD.,	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/00798/AM09/	RLA File :07/24/040/00201/AM09/	Lic.No/Date:0710058826 30.07.2008	Defer Date: 17.03.2009
Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, however decided to await the firm's reply and also advised the technical authority to work out wastage norms based on the available information, to dispose of the case, if possible. If, firm's reply not received up to 12.03.2009 the case will be rejected or decided based on the available information and no further representation will be entertained. The case may be re-listed on 17.03.2009.				

83	Case No.:43/20/80-ALC2/2008	Party Name:VA TECH WABAG LIMITED	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case rejected
	HQ File :01/80/050/00799/AM09/	RLA File :04/24/040/00114/AM09/	Lic.No/Date:0410097620 30.07.2008	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.			

84	Case No.:45/20/80-ALC2/2008	Party Name:C-TECH ENGINEERS PVT LTD	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/00801/AM09/	RLA File :31/24/040/00124/AM09/	Lic.No/Date:3110034618 31.07.2008	Defer Date: 17.03.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 17.03.2009.			

85	Case No.:46/20/80-ALC2/2008	Party Name:TIL LIMITED	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/00802/AM09/	RLA File :02/24/040/00119/AM09/	Lic.No/Date:0210115621 31.07.2008	Defer Date: 17.03.2009
	Decision : The representative of DIPP informed the Committee that they have not received reply of the firm. The Committee therefore handover the firm's reply to the technical authority for examination and submission of comments. The case may be re-listed on 17.03.2009.			

86	Case No.:47/20/80-ALC2/2008	Party Name:AQUASUB ENGINEERING	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/00803/AM09/	RLA File :32/24/040/00020/AM09/	Lic.No/Date:3210038429 31.07.2008	Defer Date: 17.03.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 17.03.2009.			

87	Case No.:50/20/80-ALC2/2008	Party Name:SAI LINKS (INDIA) P.LTD.	Meet No/Date:43/80-ALC2/2008	Status:Case deferred
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			20.01.2009	
	HQ File :01/80/050/00806/AM09/	RLA File :31/24/040/00123/AM09/	Lic.No/Date:3110034650 31.07.2008	Defer Date: 17.03.2009
	Decision : The Committee observed that firm had informed that they have not received the copy of this office letter calling for certain information. The Committee, therefore, decided to forward the copy of original DL to firm with the direction to furnish the said information immediately otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 17.03.2009.			

88	Case No.:51/20/80-ALC2/2008	Party Name:MONGA STRAYFIELD PVT. LTD.	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case closed
	HQ File :01/80/050/00807/AM09/	RLA File :31/21/040/00086/AM09/	Lic.No/Date:3110034652 31.07.2008	
	Decision : The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required to RA so that the case may be closed on the part of NC. The Regional Authority may take not of the NC decision for information.			

89	Case No.:49/20/80-ALC2/2008	Party Name:GKB RX LENS PVT LTD	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/00805/AM09/	RLA File :02/24/040/00107/AM09/	Lic.No/Date:0210115626 01.08.2008	Defer Date: 17.03.2009
	Decision : The representative of the DC(MSME) informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 17.03.2009.			

90	Case No.:52/20/80-ALC2/2008	Party Name:GKB RX LENS PVT LTD	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/00808/AM09/	RLA File :02/24/040/00108/AM09/	Lic.No/Date:0210115627 01.08.2008	Defer Date: 17.03.2009
	Decision : The representative of the DC(MSME) informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 17.03.2009.			

91	Case No.:53/20/80-ALC2/2008	Party Name:PUSHP FORGINGS PVT. LTD.,	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/00809/AM09/	RLA File :13/24/040/00005/AM09/	Lic.No/Date:1310026645	Defer Date:

		01.08.2008	17.03.2009
Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 17.03.2009:-			
1. Information in respect of Sl.No.3 & 11 of the Standard Deficiency Format. 2. Quantity of export product in nounters.			

92	Case No.:54/20/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/00810/AM09/	RLA File :03/94/040/00268/AM09/	Lic.No/Date:0310481142 04.08.2008	Defer Date: 17.03.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 17.03.2009.			

93	Case No.:55/20/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case approved
	HQ File :01/80/050/00811/AM09/	RLA File :03/94/040/00270/AM09/	Lic.No/Date:0310481157 04.08.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net empty weight of 127 MT may be added with the quantity of export product. 2. Word “relevant” may be prefixed with the description of import item at S.No.1 and its quantity may be allowed as 106968 Kgs. inclusive of 5.9% wastage after 1/3rd recovery from scrap. 3. Weight of 12361 Kgs. may be added with the quantity of import item at S.No. 2 and the same may be allowed on net to net basis. 4. Quantities of import items at S.No. 3, 4 & 5 may be allowed as 2079 Kgs. each. 5. Import of components may be allowed with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.			

94	Case No.:115/36/80-ALC2/2008	Party Name:PERMANENT MAGNETS LIMITED	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case approved
	HQ File :01/80/050/01498/AM09/	RLA File :03/95/040/00491/AM09/	Lic.No/Date:0310485178 04.09.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Words “ 0.515 mm Thick” may be suffixed with the description of import item. 2. Quantity of import item may be allowed as 3690 Kgs inclusive of 97.3% wastage after 1/3rd recovery. The Regional Authority may take necessary action accordingly.			

95	Case No.:1/28/80-ALC2/2008	Party Name:TITAN INDUSTRIES LIMITED,	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case approved
	HQ File :01/80/050/01082/AM09/	RLA File :07/24/040/00281/AM09/	Lic.No/Date:0710059888 18.09.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net weight of export products at S.Nos. 1 & 2 may be specified as 79.86 Kgs. & 7.1 Kgs. respectively. 2. Quantity of import item may be allowed as 1225.7 Kgs. inclusive of 1409% wastage after taking 5% recovery from scrap. The Regional Authority may take necessary action accordingly.			

96	Case No.:2/28/80-ALC2/2008	Party Name:WELSPUN GUJARAT STAHL ROHREN LTD.	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case approved
	HQ File :01/80/050/01083/AM09/	RLA File :34/24/040/00104/AM09/	Lic.No/Date:3410022343 18.09.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- After taking clue from SIONs at S.Nos. C-495, C-509 & C-593, quantities of import items may be allowed as under: 1. Word “Alloy” may be deleted from the description of import item at S.No.1 and its quantity may be allowed as 15246 MT. 2. Quantities of import items from S.Nos.2 to 9 may be allowed as applied for as per SION C-593.			

3. Quantity of import item at S.No.10 may be allowed as 8316 Kgs.
4. Quantity of import item at S.No.11 may be allowed as applied for i.e. 351910.11 Kgs after taking clue from SION C-495.
5. Import items at Sl. No. 12 may be deleted.

The Regional Authority may take necessary action accordingly.

97	Case No.:3/28/80-ALC2/2008	Party Name:R.D.ENGINEERS (INDIA) PVT.LTD.	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/01084/AM09/	RLA File :03/95/040/00553/AM09/	Lic.No/Date:0310486902 18.09.2008	Defer Date: 17.03.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 17.03.2009:- Information in respect of Sl.No.4,5 & 11 of the Standard Deficiency Format export product wise.			

98	Case No.:10/28/80-ALC2/2008	Party Name:PARVEEN INDUSTRIES PVT LTD	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/01091/AM09/	RLA File :05/24/040/00396/AM09/	Lic.No/Date:0510227872 19.09.2008	Defer Date: 17.03.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 17.03.2009.			

99	Case No.:11/28/80-ALC2/2008	Party Name:MAINI PRECISION PRODUCTS P LTD	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/01092/AM09/	RLA File :07/24/040/00252/AM09/	Lic.No/Date:0710059953 19.09.2008	Defer Date: 17.03.2009
	Decision : The committee noted that a sub-committee visited the factory premises to finalise the wastage generated during the manufacturing process. More details are awaited from the party. The case to be decided after receipt of report. The case may be re-listed on 17.03.2009.			

100	Case No.:12/28/80-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/01093/AM09/	RLA File :07/24/040/00330/AM09/	Lic.No/Date:0710059954 19.09.2008	Defer Date: 17.03.2009
	Decision : The committee noted that a sub-committee visited the factory premises to finalise the wastage generated during the manufacturing process. More details are awaited from the party. The case to be decided after receipt of report. The case may be re-listed on 17.03.2009.			

101	Case No.:24/28/80-ALC2/2008	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/01105/AM09/	RLA File :11/24/040/00031/AM09/	Lic.No/Date:1110018441 19.09.2008	Defer Date: 17.03.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, however decided to await the firm's reply and also advised the technical authority to work out wastage norms based on the available information, to dispose of the case, if possible. If, firm's reply not received up to 12.03.2009 the case will be rejected or decided based on the available information and no further representation will be entertained. The case may be re-listed on 17.03.2009.			

102	Case No.:25/28/80-ALC2/2008	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/01106/AM09/	RLA File :11/24/040/00037/AM09/	Lic.No/Date:1110018442 19.09.2008	Defer Date: 17.03.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority despite reminder. The Committee, however, decided to issue final reminder to RA & firm to report the status by 12.03.2009 otherwise it will be treated as confirmed that ratification of norms of the subject license is not required and the case will be closed on the part of NC in its next meeting to be held on 17.03.2009.			

103	Case No.:26/28/80-ALC2/2008	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/01107/AM09/	RLA File :11/24/040/00038/AM09/	Lic.No/Date:1110018443 19.09.2008	Defer Date: 17.03.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority despite reminder. The Committee, however, decided to issue final reminder to RA & firm to report the status by 12.03.2009 otherwise it will be treated as confirmed that ratification of norms of the subject license is not required and the case will be closed on the part of NC in its next meeting to be held on 17.03.2009.			

104	Case No.:27/28/80-ALC2/2008	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/01108/AM09/	RLA File :11/24/040/00036/AM09/	Lic.No/Date:1110018444 19.09.2008	Defer Date: 17.03.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority despite reminder. The Committee, however, decided to issue final reminder to RA & firm to report the status by 12.03.2009 otherwise it will be treated as confirmed that ratification of norms of the subject license is not required and the case will be closed on the part of NC in its next meeting to be held on 17.03.2009.			

105	Case No.:19/28/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/01100/AM09/	RLA File :03/95/040/00548/AM09/	Lic.No/Date:0310487259 22.09.2008	Defer Date: 17.03.2009
	Decision : The DHI has desired some information vide their U.O. No. 3(111)/2008-TSW(B)/35 dt. 15.01.2009. The Committee has decided to ask the firm to furnish the required information/clarification desired by the technical authority otherwise their case would be rejected. The case may be re-listed on 17.03.2009.			

106	Case No.:20/28/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/01101/AM09/	RLA File :03/95/040/00547/AM09/	Lic.No/Date:0310487273 22.09.2008	Defer Date: 17.03.2009
	Decision : The DHI has desired some information vide their U.O. No. 3(111)/2008-TSW(B)/35 dt. 15.01.2009. The Committee has decided to ask the firm to furnish the required information/clarification desired by the technical authority otherwise their case would be rejected. The case may be re-listed on 17.03.2009.			

107	Case No.:21/28/80-ALC2/2008	Party Name:KAMAL RUBPLAST INDUSTRIES (P) LTD.	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/01102/AM09/	RLA File :05/24/040/00397/AM09/	Lic.No/Date:0510227961 22.09.2008	Defer Date: 17.03.2009
	Decision : The Committee noted that firm has sought time for submission of required information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 17.03.2009.			

108	Case No.:22/28/80-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01103/AM09/	RLA File :07/24/040/00342/AM09/	Lic.No/Date:0710060013 22.09.2008	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

109	Case No.:29/28/80-ALC2/2008	Party Name:MANAKSIA LTD.(FORMERLY HINDUSTHAN SEALS LTD.)	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/01110/AM09/	RLA File :02/24/040/00162/AM09/	Lic.No/Date:0210117855 23.09.2008	Defer Date: 17.03.2009
	Decision : The representative of the M/o Steel informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 17.03.2009.			

110	Case No.:30/28/80-ALC2/2008	Party Name:MITTAL APPLIANCES LIMITED,	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case approved
	HQ File :01/80/050/01111/AM09/	RLA File :11/24/040/00041/AM09/	Lic.No/Date:1110018501 23.09.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Words “Circular Flat and Rimmed with round edges” may be suffixed with the description of export product. 2. Quantity of import item may be allowed as 163.5 MT inclusive of 9% wastage after 1/3rd recovery. The Regional Authority may take necessary action accordingly.			

111	Case No.:32/28/80-ALC2/2008	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case closed
	HQ File :01/80/050/01113/AM09/	RLA File :53/24/040/00007/AM09/	Lic.No/Date:5310006498 24.09.2008	
	Decision : The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required to RA so that the case may be closed on the part of NC. The Regional Authority may take not of the NC decision for information.			

112	Case No.:34/28/80-ALC2/2008	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/01115/AM09/	RLA File :03/94/040/00549/AM09/	Lic.No/Date:0310487648 24.09.2008	Defer Date: 17.03.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 17.03.2009.			

	Case No.:41/28/80-ALC2/2008	Party Name:WOLFRA- TECH PVT LTD	Meet No/Date:43/80-ALC2/2008	Status:Case deferred
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113			20.01.2009	
	HQ File :01/80/050/01122/AM09/	RLA File :07/24/040/00322/AM09/	Lic.No/Date:0710060133 25.09.2008	Defer Date: 17.03.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority despite reminder. The Committee, however, decided to issue final reminder to RA & firm to report the status by 12.03.2009 otherwise it will be treated as confirmed that ratification of norms of the subject license is not required and the case will be closed on the part of NC in its next meeting to be held on 17.03.2009.			
114	Case No.:42/28/80-ALC2/2008	Party Name:TIMKEN INDIA LTD.	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/01123/AM09/	RLA File :02/24/040/00167/AM09/	Lic.No/Date:0210118052 26.09.2008	Defer Date: 17.03.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 17.03.2009.			
115	Case No.:49/28/80-ALC2/2008	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/01130/AM09/	RLA File :06/81/040/00005/AM09/	Lic.No/Date:0610014328 30.09.2008	Defer Date: 17.03.2009
	Decision : The representative of DHI & DC(MSME) informed the Committee that they have not received firm's application. The Committee therefore handover the application to the technical authority for examination and submission of comments. The case may be re-listed on 17.03.2009.			
116	Case No.:1/36/80-ALC2/2008	Party Name:MASTER HANDLERS PVT. LTD.	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/01280/AM09/	RLA File :31/24/040/00211/AM09/	Lic.No/Date:3110036055 12.11.2008	Defer Date: 17.03.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority despite reminder. The Committee, however, decided to issue final reminder to RA & firm to report the status by 12.03.2009 otherwise it will be treated as confirmed that ratification of norms of the subject license is not required and the case will be closed on the part of NC in its next meeting to be held on 17.03.2009.			
117	Case No.:4/36/80-ALC2/2008	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/01283/AM09/	RLA File :04/24/040/00196/AM09/	Lic.No/Date:0410099962 12.11.2008	Defer Date: 17.03.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 17.03.2009:-			

1. Break-up of import list for two items of export.
2. Weight of export product given in drawings does not match with the weight given in application.
3. Specific items of import at Sl.No. 6.
4. Information in respect of Sl.No.8,9 & 11 of the Standard Deficiency Format export product wise.
5. One of the export product is condenser tube cleaning system but in the drawings its description is given differently.
6. Quantity of import of few components is not in multiple of quantity of quantity of export products.

118	Case No.:5/36/80-ALC2/2008	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/01284/AM09/	RLA File :04/24/040/00197/AM09/	Lic.No/Date:0410099963 12.11.2008	Defer Date: 17.03.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 17.03.2009:- 1. Break-up of import list for two items of export. 2. Weight of export product given in drawings does not match with the weight given in application. 3. Specific items of import at Sl.No. 6. 4. Information in respect of Sl.No.8,9 & 11 of the Standard Deficiency Format export product wise. 5. One of the export product is condenser tube cleaning system but in the drawings its description is given differently. 6. Quantity of import of few components is not in multiple of quantity of quantity of export products.			

119	Case No.:15/36/80-ALC2/2008	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/01294/AM09/	RLA File :61/24/040/00052/AM09/	Lic.No/Date:6110000243 14.11.2008	Defer Date: 17.03.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority despite reminder. The Committee, however, decided to issue final reminder to RA & firm to report the status by 12.03.2009 otherwise it will be treated as confirmed that ratification of norms of the subject license is not required and the case will be closed on the part of NC in its next meeting to be held on 17.03.2009.			

120	Case No.:3/36/80-ALC2/2008	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/01282/AM09/	RLA File :05/24/040/00494/AM09/	Lic.No/Date:0510230770 14.11.2008	Defer Date: 17.03.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority despite reminder. The Committee, however, decided to issue final reminder to RA & firm to report the status by 12.03.2009 otherwise it will be treated as confirmed that			

ratification of norms of the subject license is not required and the case will be closed on the part of NC in its next meeting to be held on 17.03.2009.

121	Case No.:6/36/80-ALC2/2008	Party Name:YORK INDIA LTD	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/01285/AM09/	RLA File :31/24/040/00199/AM09/	Lic.No/Date:3110036074 14.11.2008	Defer Date: 17.03.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority despite reminder. The Committee, however, decided to issue final reminder to RA & firm to report the status by 12.03.2009 otherwise it will be treated as confirmed that ratification of norms of the subject license is not required and the case will be closed on the part of NC in its next meeting to be held on 17.03.2009.			

122	Case No.:10/36/80-ALC2/2008	Party Name:MAN FORCE TRUCKS PRIVATE LIMITED	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/01289/AM09/	RLA File :31/24/040/00204/AM09/	Lic.No/Date:3110036107 17.11.2008	Defer Date: 17.03.2009
	Decision : The committee noted that firm's application has been received from RA.. The Committee, accordingly, decided to refer the copy of firm's application to DHI for examination and submission of comments. The case may be re-listed on 17.03.2009.			

123	Case No.:12/36/80-ALC2/2008	Party Name:KIRLOSKAR CHILLERS PRIVATE LIMITED	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/01291/AM09/	RLA File :31/24/040/00216/AM09/	Lic.No/Date:3110036119 17.11.2008	Defer Date: 17.03.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority despite reminder. The Committee, however, decided to issue final reminder to RA & firm to report the status by 12.03.2009 otherwise it will be treated as confirmed that ratification of norms of the subject license is not required and the case will be closed on the part of NC in its next meeting to be held on 17.03.2009.			

124	Case No.:13/36/80-ALC2/2008	Party Name:VA TECH WABAG LIMITED	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/01292/AM09/	RLA File :04/24/040/00202/AM09/	Lic.No/Date:0410100039 17.11.2008	Defer Date: 17.03.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 17.03.2009:- 1. Information in respect of Sl.No.3,5 & 11 of the Standard Deficiency Format export product wise. 2. Furnish the chemical composition and clarification as to why the item not covered under SCOMET list as it contains titanium.			

125	Case No.:16/36/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/01295/AM09/	RLA File :03/95/040/00588/AM09/	Lic.No/Date:0310494383 17.11.2008	Defer Date: 17.03.2009
	Decision : The representative of the DIPP informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 17.03.2009.			

126	Case No.:17/36/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/01296/AM09/	RLA File :03/95/040/00554/AM09/	Lic.No/Date:0310494389 17.11.2008	Defer Date: 17.03.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 17.03.2009:- 1. Information in respect of Sl.No.11 of the Standard Deficiency Format. 2. Basis and justification for quantity of import item at Sl.No. 2 & 4.			

127	Case No.:7/36/80-ALC2/2008	Party Name:TIMKEN INDIA LTD.	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/01286/AM09/	RLA File :02/24/040/00197/AM09/	Lic.No/Date:0210119722 17.11.2008	Defer Date: 17.03.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 17.03.2009:- Information in respect of Sl.No.3,4 & 11 of the Standard Deficiency Format.			

128	Case No.:8/36/80-ALC2/2008	Party Name:KIRLOSKAR CHILLERS PRIVATE LIMITED	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/01287/AM09/	RLA File :31/24/040/00217/AM09/	Lic.No/Date:3110036088 17.11.2008	Defer Date: 17.03.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority despite reminder. The Committee, however, decided to issue final reminder to RA & firm to report the status by 12.03.2009 otherwise it will be treated as confirmed that ratification of norms of the subject license is not required and the case will be closed on the part of NC in its next meeting to be held on 17.03.2009.			

129	Case No.:18/36/80-ALC2/2008	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/01297/AM09/	RLA File :06/24/040/00045/AM09/	Lic.No/Date:0610014609 18.11.2008	Defer Date: 17.03.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority despite reminder. The Committee, however, decided to issue final reminder to RA & firm to report the status by 12.03.2009 otherwise it will be treated as confirmed that ratification of norms of the subject license is not required and the case will be closed on the part of NC in its next meeting to be held on 17.03.2009.			

130	Case No.:19/36/80-ALC2/2008	Party Name:INDUS PROJECTS LTD	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/01298/AM09/	RLA File :03/94/040/00730/AM09/	Lic.No/Date:0310494564 18.11.2008	Defer Date: 17.03.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority despite reminder. The Committee, however, decided to issue final reminder to RA & firm to report the status by 12.03.2009 otherwise it will be treated as confirmed that ratification of norms of the subject license is not required and the case will be closed on the part of NC in its next meeting to be held on 17.03.2009.			

131	Case No.:20/36/80-ALC2/2008	Party Name:INTERNATIONAL TUBULAR SERVICES (INDIA) PVT. LTD.	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/01299/AM09/	RLA File :03/94/040/00794/AM09/	Lic.No/Date:0310494578 18.11.2008	Defer Date: 17.03.2009
	Decision : The Committee noted that RA vide their letter dt. 18.11.08 informed the subject advance authorization has been issued as per GN – 4 for the engineering products hence hard copy of the firm's application not forwarded to NC. However, committee observed that the import weight is higher then the export items weight which indicates that the imported items are used as raw material not components.The committee accordingly decided, seek the above clarification from the RA and also advise them to forward 4 set of firm's application for ratification of norms.The case may be re-listed on 17.03.2009.			

132	Case No.:21/36/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01300/AM09/	RLA File :03/95/040/00680/AM09/	Lic.No/Date:0310494607 18.11.2008	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.			

The Regional Authority may take necessary action accordingly.

133	Case No.:22/36/80-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01301/AM09/	RLA File :07/24/040/00467/AM09/	Lic.No/Date:0710061144 18.11.2008	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

134	Case No.:23/36/80-ALC2/2008	Party Name:KENT INTROL PRIVATE LIMITED	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01302/AM09/	RLA File :31/24/040/00225/AM09/	Lic.No/Date:3110036131 18.11.2008	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

135	Case No.:26/36/80-ALC2/2008	Party Name:MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/01305/AM09/	RLA File :32/24/040/00041/AM09/	Lic.No/Date:3210039125 18.11.2008	Defer Date: 17.03.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority in spite of reminder and reply of the firm in response to this office letter calling for certain information is also awaited. The Committee, therefore, decided to remind the RA to forward the 4 set of application and remind the firm to expedite the required information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 17.03.2009.			

136	Case No.:24/36/80-ALC2/2008	Party Name:ESSILOR MANUFACTURING INDIA PVT LTD	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/01303/AM09/	RLA File :07/24/040/00448/AM09/	Lic.No/Date:0710061153	Defer Date:

		19.11.2008	17.03.2009
	Decision : The DC(MSME) has desired some information vide their U.O. No. dt. The Committee has decided to ask the firm to furnish the required information/clarification desired by the technical authority otherwise their case would be rejected. The case may be re-listed on 17.03.2009.		

137	Case No.:27/36/80-ALC2/2008	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case closed
	HQ File :01/80/050/01306/AM09/	RLA File :07/21/040/00852/AM09/	Lic.No/Date:0710061158 19.11.2008	
	Decision : The Committee noted that RA vide their letter dt. 19.11.2008 informed the subject advance authorization has been issued as per GN – 4 for the engineering products hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			

138	Case No.:28/36/80-ALC2/2008	Party Name:BLUE STAR LTD.	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/01307/AM09/	RLA File :03/94/040/00783/AM09/	Lic.No/Date:0310494811 19.11.2008	Defer Date: 17.03.2009
	Decision :On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 17.03.2009:- Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format export product wise.			

139	Case No.:29/36/80-ALC2/2008	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/01308/AM09/	RLA File :05/24/040/00535/AM09/	Lic.No/Date:0510231137 19.11.2008	Defer Date: 17.03.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 17.03.2009:- 1. Information in respect of Sl.No.2,3,8 & 11 of the Standard Deficiency Format. 2. Brief description of imported inputs along with size and material specification.			

140	Case No.:40/36/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/01319/AM09/	RLA File :61/24/040/00053/AM09/	Lic.No/Date:6110000244 19.11.2008	Defer Date: 17.03.2009

Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 17.03.2009.

141	Case No.:41/36/80-ALC2/2008	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/01320/AM09/	RLA File :61/24/040/00054/AM09/	Lic.No/Date:6110000245 19.11.2008	Defer Date: 17.03.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority despite reminder. The Committee, however, decided to issue final reminder to RA & firm to report the status by 12.03.2009 otherwise it will be treated as confirmed that ratification of norms of the subject license is not required and the case will be closed on the part of NC in its next meeting to be held on 17.03.2009.			

142	Case No.:107/36/80-ALC2/2008	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case approved
	HQ File :01/80/050/01490/AM09/	RLA File :02/24/040/00065/AM09/	Lic.No/Date:0210120013 20.11.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Import items from S.Nos. 1 to 16, 21, 23 & 24 may be allowed as per SION C- 1708. 2. Description of import item at S.No.24 may be modified as "SS Tubes of relevant size for drive shaft". 3. Import items from S.Nos. 17 to 20 may be allowed on net to net basis with accountability clause. 4. Import item at S.No.22 may be allowed as 1.05 Cubic.mtrs./Cubic.mtr. content in the export product after taking clue from SION C-1708. The Regional Authority may take necessary action accordingly.			

143	Case No.:31/36/80-ALC2/2008	Party Name:GRAND PRIX ENGINEERING PVT.LTD.	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01310/AM09/	RLA File :05/24/040/00523/AM09/	Lic.No/Date:0510231198 20.11.2008	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

144	Case No.:33/36/80-ALC2/2008	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/01312/AM09/	RLA File :02/24/040/00110/AM08/	Lic.No/Date:0210119996 20.11.2008	Defer Date: 17.03.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority despite reminder. The Committee, however, decided to issue final reminder to RA & firm to report the status by 12.03.2009 otherwise it will be treated as confirmed that ratification of norms of the subject license is not required and the case will be closed on the part of NC in its next meeting to be held on 17.03.2009.			

145	Case No.:34/36/80-ALC2/2008	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/01313/AM09/	RLA File :02/24/040/00142/AM08/	Lic.No/Date:0210120004 20.11.2008	Defer Date: 17.03.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority despite reminder. The Committee, however, decided to issue final reminder to RA & firm to report the status by 12.03.2009 otherwise it will be treated as confirmed that ratification of norms of the subject license is not required and the case will be closed on the part of NC in its next meeting to be held on 17.03.2009.			

146	Case No.:35/36/80-ALC2/2008	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/01314/AM09/	RLA File :02/24/040/00125/AM09/	Lic.No/Date:0210120007 20.11.2008	Defer Date: 17.03.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority despite reminder. The Committee, however, decided to issue final reminder to RA & firm to report the status by 12.03.2009 otherwise it will be treated as confirmed that ratification of norms of the subject license is not required and the case will be closed on the part of NC in its next meeting to be held on 17.03.2009.			

147	Case No.:36/36/80-ALC2/2008	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case approved
	HQ File :01/80/050/01315/AM09/	RLA File :02/24/040/00148/AM09/	Lic.No/Date:0210120009 20.11.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Import items from S.Nos. 1 to 13, 15 & 19 may be allowed as per SION C- 1708. 2. Description of import item at S.No. 19 may be modified as "SS Welded Tubes of relevant size for to ASTM A312 TP 304 10 inch NB". 3. Import item at S.No. 14 may be allowed as 1.05 Cubic.mtrs./Cubic.mtr. content in the export product after taking clue from SION C-1708. 4. Import items from S.Nos. 16 to 18 may be allowed on net to net basis with accountability clause. The Regional Authority may take necessary action accordingly.			

148	Case No.:37/36/80-ALC2/2008	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case approved
	HQ File :01/80/050/01316/AM09/	RLA File :02/24/040/00191/AM09/	Lic.No/Date:0210120011 20.11.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Import items from S.Nos. 1 to 9, 13 to 19 & 21 to 23 may be allowed as per SION C- 1708. 2. Description of import item at S.No. 23 may be modified as “SS Welded Tubes of relevant size for to ASTM A312 TP 304 10 inch NB 4.3 mtr. per piece”. 3. Import items from S.Nos. 10 to 12 may be allowed on net to net basis with accountability clause. 4. Import item at S.No.20 may be allowed as 1.05 Cubic.mtrs./Cubic.mtr. content in the export product after taking clue from SION C-1708. The Regional Authority may take necessary action accordingly.			

149	Case No.:38/36/80-ALC2/2008	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/01317/AM09/	RLA File :02/24/040/00117/AM09/	Lic.No/Date:0210120012 20.11.2008	Defer Date: 17.03.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority despite reminder. The Committee, however, decided to issue final reminder to RA & firm to report the status by 12.03.2009 otherwise it will be treated as confirmed that ratification of norms of the subject license is not required and the case will be closed on the part of NC in its next meeting to be held on 17.03.2009.			

150	Case No.:39/36/80-ALC2/2008	Party Name:SUNDARAM BRAKE LININGS LIMITED,	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/01318/AM09/	RLA File :04/24/040/00206/AM09/	Lic.No/Date:0410100176 20.11.2008	Defer Date: 17.03.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 17.03.2009.			

151	Case No.:42/36/80-ALC2/2008	Party Name:INTERNATIONAL COIL LIMITED,	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/01321/AM09/	RLA File :05/24/040/00537/AM09/	Lic.No/Date:0510231279 21.11.2008	Defer Date: 17.03.2009

Decision : On the recommendation of the representative of DC(MSME) present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 17.03.2009:-

Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format.

152	Case No.:43/36/80-ALC2/2008	Party Name:POLY MEDICURE LTD.	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/01322/AM09/	RLA File :05/24/040/00528/AM09/	Lic.No/Date:0510231280 21.11.2008	Defer Date: 17.03.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority despite reminder. The Committee, however, decided to issue final reminder to RA & firm to report the status by 12.03.2009 otherwise it will be treated as confirmed that ratification of norms of the subject license is not required and the case will be closed on the part of NC in its next meeting to be held on 17.03.2009.			

153	Case No.:45/36/80-ALC2/2008	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/01324/AM09/	RLA File :03/95/040/00714/AM09/	Lic.No/Date:0310495197 21.11.2008	Defer Date: 17.03.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority despite reminder. The Committee, however, decided to issue final reminder to RA & firm to report the status by 12.03.2009 otherwise it will be treated as confirmed that ratification of norms of the subject license is not required and the case will be closed on the part of NC in its next meeting to be held on 17.03.2009.			

154	Case No.:46/36/80-ALC2/2008	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/01325/AM09/	RLA File :03/95/040/00715/AM09/	Lic.No/Date:0310495199 21.11.2008	Defer Date: 17.03.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 17.03.2009.			

155	Case No.:47/36/80-ALC2/2008	Party Name:MINDA STONERIDGE INSTRUMENTS LTD.	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01326/AM09/	RLA File :31/24/040/00220/AM09/	Lic.No/Date:3110036173 21.11.2008	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.			

The Regional Authority may take necessary action accordingly.

156	Case No.:48/36/80-ALC2/2008	Party Name:LOGICON TECHNOLOGY	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01327/AM09/	RLA File :31/21/040/00282/AM09/	Lic.No/Date:3110036179 21.11.2008	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

157	Case No.:51/36/80-ALC2/2008	Party Name:GKB RX LENS PVT LTD	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/01330/AM09/	RLA File :02/24/040/00206/AM09/	Lic.No/Date:0210120201 25.11.2008	Defer Date: 17.03.2009
	Decision : The representative of the DC(MSME) informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 17.03.2009.			

158	Case No.:53/36/80-ALC2/2008	Party Name:SUNDARAM-CLAYTON LIMITED,	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case approved
	HQ File :01/80/050/01332/AM09/	RLA File :04/24/040/00182/AM09/	Lic.No/Date:0410100299 25.11.2008	
	Decision : The representative of the DHI & DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- Word "relevant" may be prefixed with the description of import item and its quantity may be allowed as applied for i.e. 2053076.57 Kgs. inclusive of 6% wastage after taking clue from SION C-1959. The Regional Authority may take necessary action accordingly.			

159	Case No.:54/36/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
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HQ File :01/80/050/01333/AM09/	RLA File :04/24/040/00001/AM09/	Lic.No/Date:0410100307 25.11.2008	Defer Date: 17.03.2009
Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 17.03.2009.			

160	Case No.:103/36/80-ALC2/2008	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case approved
	HQ File :01/80/050/01486/AM09/	RLA File :02/24/040/00279/AM08/	Lic.No/Date:0210120225 26.11.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Import items from S.Nos. 1 to 9 may be allowed as per SION C- 1708. 2. Import items from S.Nos. 10 to 12 may be allowed on net to net basis with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.			

161	Case No.:104/36/80-ALC2/2008	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case deferred
	HQ File :01/80/050/01487/AM09/	RLA File :02/24/040/00271/AM08/	Lic.No/Date:0210120222 26.11.2008	Defer Date: 17.03.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority despite reminder. The Committee, however, decided to issue final reminder to RA & firm to report the status by 12.03.2009 otherwise it will be treated as confirmed that ratification of norms of the subject license is not required and the case will be closed on the part of NC in its next meeting to be held on 17.03.2009.			

162	Case No.:105/36/80-ALC2/2008	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case approved
	HQ File :01/80/050/01488/AM09/	RLA File :02/24/040/00303/AM08/	Lic.No/Date:0210120227 26.11.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Import items from S.Nos. 1 to 9 and 13 to 15 may be allowed as per SION C- 1708. 2. Import items from S.Nos. 10 to 12 may be allowed on net to net basis with accountability clause.			

Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product.

The Regional Authority may take necessary action accordingly.

163	Case No.:106/36/80-ALC2/2008	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case approved
	HQ File :01/80/050/01489/AM09/	RLA File :02/24/040/00053/AM09/	Lic.No/Date:0210120234 26.11.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Import items from S.Nos. 1 to 18 & 22 may be allowed as per SION C- 1708. 2. Description of import item at S.No. 22 may be modified as “SS Tubes of relevant size for drive shaft”. 3. Import items from S.Nos. 19 to 21 and 23 may be allowed on net to net basis with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.			

164	Case No.:109/36/80-ALC2/2008	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case approved
	HQ File :01/80/050/01492/AM09/	RLA File :02/24/040/00103/AM09/	Lic.No/Date:0210120216 26.11.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Import items from S.No.1to15, 18 & 20 may be allowed as per SION C- 1708. 2. Import items from S.Nos. 16, 17 & 22 may be allowed on net to net basis with accountability clause. 3. Import item at S.No. 19 may be allowed as 1.05 Cubic.mtrs./Cubic.mtr. content in the export product after taking clue from SION C-1708. 4. Description of import item at S.No. 21 may be modified as “Pipe ERW of relevant size 250 NB 3.40 MM A312” and its quantity may be allowed as 1.02 mtr./mtr. content in the export product after taking clue from SION C-1708.			

Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product.

The Regional Authority may take necessary action accordingly.

165	Case No.:110/36/80-ALC2/2008	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case approved
	HQ File :01/80/050/01493/AM09/	RLA File :02/24/040/00222/AM08/	Lic.No/Date:0210120218 26.11.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as per SION C- 1708. The Regional Authority may take necessary action accordingly.			

166	Case No.:111/36/80-ALC2/2008	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case approved
	HQ File :01/80/050/01494/AM09/	RLA File :02/24/040/00135/AM08/	Lic.No/Date:0210120228 26.11.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as per SION C- 1708. The Regional Authority may take necessary action accordingly.			

167	Case No.:112/36/80-ALC2/2008	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case approved
	HQ File :01/80/050/01495/AM09/	RLA File :02/24/040/00227/AM08/	Lic.No/Date:0210120233 26.11.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as per SION C- 1708. The Regional Authority may take necessary action accordingly.			

168	Case No.:113/36/80-ALC2/2008	Party Name:KMG A TO Z SYSTEMS PRIVATE LIMITED	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01496/AM09/	RLA File :05/24/040/00553/AM09/	Lic.No/Date:0510231617 26.11.2008	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be			

covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.

The Regional Authority may take necessary action accordingly.

169	Case No.:116/36/80-ALC2/2008	Party Name:ENDURANCE SYSTEMS (INDIA) PVT.LTD.,	Meet No/Date:43/80-ALC2/2008 20.01.2009	Status:Case closed
	HQ File :01/80/050/01499/AM09/	RLA File :03/94/040/00824/AM09/	Lic.No/Date:0310495684 26.11.2008	
	Decision : The Committee noted that RA vide their letter dt. 26.11.2008 informed the subject advance authorization has been issued as per GN – 4 for the engineering products hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			

S.No.120

Case No. A-07	M/s. Invensys India P. Ltd., Mumbai	HQ F.No.01/80/162/0022/AM09/ DES.I	Lic.No. & Date
Meeting No.43/09		RA F.No.03/94/40/1435/AM07	0310422823
Date: 20.1.2009		Ratification of Norms	Dt. 12.03.2007

The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 17.03.2009.

S.No.121

Case No. A-363	M/s. MTAR Technologies P. Ltd., Hyderbad	HQ F.No.01/80/162/1211/AM08/ DES.I	Lic.No. & Date
Meeting No.43/09		RA F.No.09/24/40/174/AM08	0910031669
Date: 20.1.2009		Ratification of Norms	Dt.28.09.2007

The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 17.03.2009.

(Gajraj Singh, Sr. D.O., DHI)
Member

(S.K. Jain, D.O., DIPP)
Member

(A.K. Mishra, AIA, MOS)
Member

(K.K. Funda, Asstt. Director)
Member

(R.N. Meena, Dy. DGFT)
Convener

(A.Komu)
Chairman